NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

C.P. (IB)/1115(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES: ARISINFRA SOLUTIONS PRIVATE LIMITED V/s KINJAL CIVILCON LLP

Section 9 OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. CA Ankit Pitti on behalf of Applicant present. Mr. Rohit Gupta, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor informs that they have already paid a substantial due towards principal. However, those dues are stated to be appropriated towards the old outstanding dues which they are not aware. Accordingly, seeks time to have the accounts reconciled and work out the settlement.
3. List this matter on 13.05.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/